

**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 062/807/2020 (Diary No.2404/2020)

Dated: this the 18th day of September, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

1. Manzoor Ahmad Dar, aged 43 years, S/o Gh. Mohammad Dar, R/o Kulburgh, District Budgam.
2. Manzoor Ahmad Lone, aged 44 years, S/o Gh. Nabi Lone, R/o Wager Bugam, District Budgam.
3. Rafiq Ahmad Mir, aged 45 years, S/o Ab Samad Mir, R/o Yari Kalan, Srinagar.
4. Javid Ahmad Sofi, aged 42 years, S/o Mohammad Sofi, R/o Wager Bugam, District Budgam.
5. Bilal Ahmad Paul, aged 45 years, S/o Gh Nabi Paul, R/o Srinagar.
6. Hameeda Parveen, aged 40 years, D/o Ab. Salam Mir, R/o Quangipora, Hushroo Chadoora, District Budgam.
7. Muneer Ahmad Shah, aged 45 years, S/o Gh. Rasool Shah, R/o Parnewa, District Budgam.
8. Shakeel Ahmad Mir, aged 45 years, S/o Ab. Khaliq Mir, R/o Munapapy, district Budgam.
9. Manzoor Ahmad Mir, aged 43 years, S/o Ab. Rashid Mir, R/o Munapapy, district Budgam.
10. Mohd. Ashraf Rather, aged 42 years, S/o Gaffar Rather, R/o Vash Numbal, Pampore.
11. Gh. Rasool Mir, aged 45 years, S/o HabibUllah Mir, R/o Hashroo, District, Budgam.

.....Applicants

(Advocate: Mr. M.A. Beigh)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Govt. Housing & Urban Development Department, Civil Sectt. Srinagar/Jammu.
2. Director, Local Bodies, Kashmir Srinagar.
3. Chief Executive Officer, Municipal Council/Committee Sopore.
4. President Municipal Council/Committee Sopore.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

O R D E R (Oral)

Mr. Rakesh Sagar Jain, Member (J):

1. Admit.
2. Issue notice. Sh. Amit Gupta, AAG, accepts notice on behalf of the respondents. He seeks time to file counter affidavit.
3. However, applicants' counsel submitted that the applicants would be satisfied if the respondents are directed to decide his pending representation within a stipulated time period.
4. Respondents' counsel does not have any objection in disposal of the OA in the requested manner.

5. Accordingly, respondents are directed to decide representation filed by the applicant by passing a reasoned and speaking order within two weeks from the date of receipt of this order. This order shall be duly communicated to the applicant.
6. With the above directions, this OA stands disposed of accordingly. No costs.

**(Anand Mathur)
Member (A)**

**(Rakesh Sagar Jain)
Member (J)**

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